COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 116 OF 2018

Dated: <u>14th May, 2018</u>

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Steel Authority of India Limited, Bhilai Steel Plant Vs.			Appellant(s)
Western Regional Load Dispatch Ce	ntre &	Anr	Respondent(s)
Counsel for the Appellant (s)	:	Mr. M.G. Ramachandran Ms. Anushree Bardhan	
Counsel for the Respondent(s)	:	Mr. Arjun Krishnan Mr. Ankur Singh R-1	

<u>ORDER</u>

Admit.

The learned counsel, Mr. Arjun Krishnan, appearing for the first Respondent prays for four weeks time to enable him to file his reply in this matter.

Submission made by the learned counsel appearing for the first Respondent, as stated supra, is placed on record.

The learned counsel appearing for the first Respondent is permitted to fine his reply on or before 11.06.2018. Therefore, rejoinder, if any, may be filed by the Appellant on or before 29.06.2018, after duly serving copy on the other side.

List the matter for on $\underline{03.07.2018}$, as agreed by the learned counsel appearing for both the parties.

(S.D. Dubey) Technical Member

(Justice N.K. Patil) Judicial Member

tpd/vt